

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.24/MP/2024

- Subject : Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over all of the Petitioner's Assets (including assets detailed in paragraph 9) in favour of Respondent No.2 (as the Security Trustee acting for the benefit of the Lender)) (or any of their assignees, transferees or novates) in respect of the Petitioner's Project.
- Date of Hearing : **21.2.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Khavda-Bhuj Transmission Limited (KBTL)
- Respondents : Adani Renewable Energy Holding Four Limited and Anr.
- Parties Present : Shri Vishal Binod, Advocate, KBTL
Ms. Priyal Modi, Advocate, KBTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for the creation of the security interest over all of the Petitioner's assets in favour of Respondent No.2, Catalyst Trusteeship Limited, acting as the Security Trustee for the benefits of the lender(s) in respect of the Petitioner's Project. Learned counsel further submitted that the notice in the Petition has already been issued by the Commission, and no reply has been filed by Respondents so far.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to Respondents.
- (b) The Respondents to file their replies to the Petition, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within two days thereafter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)